

**In the National Company Law Tribunal
Single Bench, Chennai**

CP/189/CAA/2017

In the matter of Scheme of Amalgamation of

NK TELE SYSTEMS LIMITED

(1st Transferor Company)

And

NSM HOLDINGS PRIVATE LIMITED

(2nd Transferor Company)

With

T.V. SUNDRAM IYENGAR & SONS PRIVATE LIMITED

(Transferee Company)

And

Their Respective Shareholders and Creditors

Order delivered on: 27.10.2017

For the Petitioners: T.K Bhaskar, Advocate

Per: K. Anantha Padmanabha Swamy, Member (J)

ORDER

1. Under Consideration is a joint Company Petition no. CP/189/CAA/2017 filed under section 230 of the Companies Act, 2013 r/w the Companies (Compromises, Arrangements and Amalgamations) Rules 2016. The instant petition pertain to the proposed Scheme of amalgamation by virtue of which NK Tele Systems Ltd (hereinafter referred as '**1st Transferor Company**') and NSM Holdings Private Ltd (hereinafter referred as '**2nd Transferor Company**') is proposed to be amalgamated with T.V.Sundram Iyengar & Sons Private Limited (hereinafter referred as '**Transferee Company**').
2. Shri T.K Bhaskar, the learned Counsel appearing for the Petitioner Companies submitted that the petitioner companies have complied with all the directions passed by this bench in CA/128/CAA/2017 and prayed for giving directions to make paper publication in newspapers and for fixing the final date of hearing.

3. After hearing the submissions of the learned counsel for the Petitioner Company and on perusal records, this bench directs the petitioner companies for making paper publication.
4. The Publication of notice shall be made in the newspapers one in English, "Business Standard" (All India Edition) and another in Vernacular, "Malai Malar" (Tamilnadu Edition), not less than 10 days before the date fixed for final hearing of the company petition. The Petitioner Companies are directed to display the notice on the notice board at its registered office & also on its official website and Registry is also directed to display the notice on the notice board of this Tribunal.
5. There is no requirement of sending notices to the statutory authorities at this stage as the same had been ordered at CA stage in Company Application No: CA/128/CAA/2017. Objections, if any, can be made before the next date of hearing. In case no representation is received within the period stipulated by this Bench, it shall be presumed that there is no objection to make to the proposed Scheme of Amalgamation.
6. The Registry is directed to list the matter on 10.11.2017.



**K. ANANTHA PADMANABHA SWAMY,
MEMBER (J)**

TJS